

**Central Electricity Regulatory Commission
New Delhi**

Review Petition No. 2/RP/2025

Subject	:	Review Petition under Section 94 of the Electricity Act, 2003, read with Section 114 of the Code of Civil Procedure, 1908 and Regulation 52 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking a limited review and modification of the order dated 30.9.2024 in Petition No. 158/MP/2023.
Date of Hearing	:	20.2.2025
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member
Petitioner	:	Darbhangha-Motihari Transmission Company Limited (DMTCL)
Respondents	:	Bihar State Power Transmission Company Limited (BSPTCL) and 10 Others
Parties Present	:	Ms. Anusha Nagarajan, Advocate, DMTCL Ms. Aakanksha Bhola, Advocate, DMTCL Ms. Rohini Prasad, Advocate, BSPTCL Shri Neeraj Verma, DMTCL

Record of Proceedings

Darbhangha-Motihari Transmission Company Limited (DMTCL) has filed the instant Review Petition seeking a review of the Commission's order dated 30.9.2024 in Petition No. 158/MP/2023. The Commission, in the impugned order, held that Bihar DISCOMs are liable to pay the transmission charges for the Darbhanga Element to the Petitioner for the period between 8.4.2017 and 15.4.2017, COD of Darbhanga Element being 8.4.2017, and enhanced tariff in terms of order dated 13.5.2022 in Petition No.8/RP/2019 for the period 8.4.2017 to 15.4.2017.

2. The learned counsel for the Review Petitioner sought review of the impugned order on the issues of Late Payment Surcharge (LPS) on the amount of unrecovered transmission charges and carrying cost on the amount of differential transmission charges as they were not dealt with in the impugned order.

3. After hearing the learned counsel for the Review Petitioner, the Commission directed as under:

- a) Admit and issue notice to the Respondents subject to just exceptions; and



- b) The Respondents, including CTUIL to file their respective replies to the Review Petition, if any, within four weeks with a copy to the Review Petitioner, who may file its rejoinder, if any, within two weeks thereafter.
- c) The Review Petitioner to file information on an affidavit within two weeks as to whether it approached CTUIL with the relevant details of arrears for revision of bills for recovery of the due transmission charges and LPS after passing the impugned order.
- (d) CTUIL was directed to file the following information/clarification on an affidavit within four weeks:
 - (i) Clarify whether CTUIL has raised any bills as claimed by the Review Petitioner in the instant Review Petition.
 - (ii) Submit the response on the carrying cost as claimed by the Review Petitioner.
 - (iii) Clarify whether CTUIL raised carrying costs pursuant to the order dated 13.5.2022 in Petition No. 238/MP/2017.

4. The Review Petition will be listed for the hearing on **15.4.2025**.

By order of the Commission

**sd/-
(T. D. Pant)
Joint Chief (Law)**

